

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
6832/2016

(Arising out of impugned final judgment and order dated 17/02/2016
in CRLA No. 428/1982 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

VIJAI @ VIJAI SINGH AND ANR

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

CRLMP. 6832/2016 (With exemption from surrendering and office
report)

Date : 25/04/2016 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE N.V. RAMANA
[IN CHAMBERS]

For Petitioner(s) Mr. Sudhir Naagar, Adv.
 Mr. Raj Kumar Rajput, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Crl.MP.No.6832 of 2016 for exemption from surrendering
is allowed.

(SAPNA BISHT)
SR.P.A.

(S.S.R. KRISHNA)
ASSISTANT REGISTRAR